

V

C.A.No. 2753-2754 OF 1998
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
ITEM No.1A (for jt.) COURT NO.9 SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 2753-2754/1998

HUBLT-DHARWAR MUNICIPAL CORPN. Appellant
& ANR.

VERSUS

H.S.MOHD.KHAN(DED) BY LRS. & ORS. Respondents

(Heard by Hon'bale Mohapatra and Reddi,J.)

Date: 14.12.2001. These appeals were called on for pronouncement
of judgment today.

CORAM :
HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P.VENKATARAMA REDDI

For Appellant (s)
Mr. P.R.Ramasesh,adv.
Ms. Sangeeta Kumar,adv.

For Respondent (s)
Mrs. M.Qamaruddin,adv.

UPON perusing papers Court made the following
ORDER

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice D.P.Mohapatra
pronounced the judgment of the Court. Appeals are
allowed. In the circumstances of the case there
shall be no order as to costs. NON- REPORTABLE@@
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.SP1
(Suman Wadhwa) (S.Malkani)
Court Master Court Master

Signed Non-Reportable judgment is placed on
the file.